

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 381/MP/2018

Subject : Petition for seeking approval under Section 17 (3) and (4) of the Electricity Act, 2003 for creation of security interest by way of mortgage, hypothecation, charge or assignment over all the movable and immovable assets of Kohima-Mariani Transmission Limited and assignment of transmission licence in favour of the Security Trustee, acting on behalf of the lenders and for approval of documents creating security and of other documents in relation to the financing or refinancing of the transmission project build, owned, operated and maintained by Kohima Mariana transmission limited.

Date of Hearing : 14.2.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member

Petitioners : Kohima-Mariani Transmission Limited & Anr.

Respondents : Department of Power, Govt. of Arunachal Pradesh and Ors.

Parties present : Ms. Molshree Bhatnagar, Advocate, KMTL
Shri Ishaan Mukherjee, Advocate, KMTL

Record of Proceeding

Learned counsel for the Petitioner submitted that the present Petition has been filed for creation of security interest in favour of Axis Trustee Services Limited acting for the benefit of the lenders. Learned counsel further submitted that the Petitioner has already submitted the information as per the format prescribed by the Commission.

2. None was present on behalf of the Respondents despite notice.
3. After hearing the learned counsel for the Petitioner, the Commission reserved order in the Petition.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)